

PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA

SUB: CONFERENCE – Nomination of three District and Sessions Judges to participate in the National Conference on Economic Offences – “Emerging Dynamics and Dimensions” to be held on 16.02.2019 and 17.02.2019 at Tamil Nadu State Judicial Academy, Regional Centre, Coimbatore – Relief Arrangements – **Orders – Issued**

REF: High Court’s Letter ROC.No.35/SO/2019, dated 28.01.2019.

ORDER ROC.No.332/2019-B.SPL., DATED: 31 .01.2019

The High Court is pleased to pass the following Orders:

The following three District and Sessions Judges mentioned in column number 2, who are nominated to participate in the Conference on National Conference on Economic Offences – “Emerging Dynamics and Dimensions” to be held on 16.02.2019 and 17.02.2019 of Tamil Nadu State Judicial Academy, Regional Centre, Coimbatore in the High Court’s Letter read above, are hereby directed to handover charge of their post/s to the officers mentioned in column number 3 against their names and proceed to attend the said Conference at Coimbatore.

SL. NO.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	PRESIDING OFFICER PLACED IN FULL ADDITIONAL CHARGE IN THE ABSENCE OF OFFICER NOMINATED FOR CONFERENCE
(1)	(2)	(3)
1.	SMT. C.SUMALATHA, Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad.	Adl. Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad..
2.	SRI B.PAPI REDDY, II Adl. Chief Judge, City Civil Court, Hyderabad.	III Adl. Chief Judge, City Civil Court, Hyderabad.
3.	SRI N.VICTOR IMMANUEL, Special Judge for Economic Offences-cum-VIII Adl. Metropolitan Sessions Judge, Hyderabad.	Adl. Sessions Judge for trial of Communal Offences-cum-VII Adl. M.S.J., Hyderabad-cum-XXI Adl.C.J., C.CC., Hyderabad.

The officers mentioned in column number 3, will be in full additional charge of the post(s) mentioned in corresponding column number 2, during the period of absence of the above said officers who are nominated to participate in the above said Conference on 16.02.2019 and 17.02.2019 at Coimbatore.

On return from the above said Conference, the officers mentioned in column number 2, will rejoin duty in their respective posts.

- NOTE:**
1. The Proceedings is placed in the High Court’s Web Site <http://hc.ts.nic.in>. The downloaded copy from the web site is valid for relieving and reporting before the Tamil Nadu State Judicial Academy, Regional Centre, Coimbatore.
 2. The nominated officers are entitled only for actual journey time.


REGISTRAR GENERAL
FAC REGISTRAR (VIGILANCE)

To:

1. The officers Concerned.

31-1/19

2. The Incharge Officers.
3. The Registrar General, High Court of Madras, Chennai-600 104.
4. The Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad.
5. The Addl. Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad.
6. The II Addl. Chief Judge, City Civil Court, Hyderabad
7. The III Addl. Chief Judge, City Civil Court, Hyderabad
8. The Special Judge for Economic Offences-cum-VIII Addl. Metropolitan Sessions Judge, Hyderabad
9. The Addl. Sessions Judge for trial of Communal Offences-cum-VII Addl. M.S.J., Hyderabad-cum-XXI Addl.C.J., C.CC., Hyderabad.
10. The Pay and Accounts Officer, Hyderabad.

11. **THE SECTION OFFICERS :**

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|----------------------------|---------------------|---------------------|
| a) Special Officer Section | b) Vigilance Cell | c) E-Section |
| d) Work Review Cell | e) O.P.Cell | f) B-Section |
| g) Accounts Section | h) Computer Section | i) D-Budget Section |
- High Court for the state of Telangana.

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